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ITEM NO.77
(In Chambers)

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11248/2011

(From the judgement and order dated 15/12/2008 in SA No.911/2008 and order dated 21/01/2011 in SA No.911/2008 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

1IYAZUR RAHMAN KHAN

Petitioner(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(Office Report on default)

Date: 16/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Ms. Aditi Mohan,Adv.
Ms. Deepika Shori,Adv.
For Mr. C.D. Singh,Adv.

For Respondent(s) Mr. R.D. Upadhyay,Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed for by the counsel for the petitioner, four weeks' time is granted for filing the process fee and spare copy.

(A.S. BISHT)
COURT MASTER

(S.S.R. KRISHNA)
COURT MASTER